

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:167
ANSWERED ON:22.11.2010
LABOUR DISPUTES
Reddy Shri Magunta Srinivasulu

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour disputes are on the rise in the country;
- (b) if so, the details thereof during the last three years and the current year;
- (c) the number of cases pending in Labour Courts/Tribunal and National Tribunal, court-wise during the above period; and
- (d) the steps taken to expedite court cases and also reduce labour disputes?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 167 FOR 22.11.2010 BY SHRI MAGUNTA SREENIVASULU REDDY REGARDING "LABOUR DISPUTES"

(a) & (b): Significant variation has not been witnessed in the industrial disputes raised in the Central sphere during the last three years. Details of industrial disputes raised in the Central sphere before the Conciliation Officer notified for this purpose under the Industrial Disputes Act, 1947, during the last three years and the current year is at Annex- I. Data for industrial disputes arising in the State sphere is not maintained centrally.

(c): Year wise number of cases falling in the Central sphere and pending in Central Government Industrial Tribunals-cum-Labour Courts and National Tribunal, Court-wise during the last three years and the current year is at Annex. II (a) to II (d). Data for cases pending with Labour Courts adjudicating on disputes falling in the State sphere is not maintained centrally.

(d): For speedy disposal of industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs), a Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" was introduced in the Tenth Five Year Plan (2002-07). This Scheme has been made an indispensable part of the adjudication system in the Eleventh Plan. With a view to ensure continuity of disposal of pending cases in CGIT-cum-LCs, a system of link officers amongst Presiding Officers has been introduced from 2009-10 in order to ensure that judicial work of these Courts do not suffer when the post of regular Presiding Officer is vacant due to administrative exigencies. The Government also convenes the conference of Presiding Officers from time to time, to emphasize the need for reducing pendency of cases in Central Government Industrial Tribunal-cum- Labour Courts.

With a view to reduce industrial disputes, conciliation officers notified under the Industrial Disputes Act, 1947 try to resolve the disputes by holding conciliation proceedings with the workers union and management. The Industrial Disputes Act, 1947, has recently been amended to set up a Grievance Redressal Machinery in every industrial establishment employing twenty or more workmen for resolution of disputes arising out of individual grievances.